

### Foreigners

1480. Shri Kumbhar: Will the Minister of Home Affairs be pleased to state:

- the number of foreigners at present in India (State-wise) and the countries they belong to;
- their main occupation in India; and
- the facilities if any given to them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix V, annexure No. 89].

(b) Business, missionary work, studies, technical and industrial experts.

(c) No special facilities are given.

### Foreign Social Organisations

1481. Shri Kumbhar: Will the Minister of Home Affairs be pleased to state:

- the number of Foreign Social Organisations (country-wise) in India (State-wise);
- the facilities given to them; and
- the nature of social work done by them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Information is available only in respect of recognised foreign missionary organisations who are engaged in social work among other activities. A statement showing their number and the States in which they are functioning is laid on the Table of the Lok Sabha. [See Appendix V, annexure No. 90.]

(b) No special facilities are given.

(c) Educational, medical and general welfare.

### भारत के संविधान का हिन्दी संस्करण

१५८२. श्री सुब्रह्मण्य राय : क्या बिधि-मंत्री ५ सितम्बर, १९५७ के अवतरांकित प्रश्न संख्या १२०७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि भारत के संविधान के हिन्दी संस्करण को प्रकाशित करने में इस बीच क्या प्रगति हुई है ?

बिधि उपमंत्री (श्री हजारेनबल) : यह अब छपाई के अंतिम प्रक्रम में है।

### Income Tax Investigation Commission

1483. Shri Ram Krishan: Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 251 on the 18th February, 1958 and state:

(a) the total number of assesseees from whom amounts settled under Taxation on Income (Investigation Commission) Act have to be realised;

(b) the number of assesseees from whom a sum of over one lakh or rupces has to be realised; and

(c) the number and the period in which the instalments have to be paid by the assesseees generally?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) 395 assesseees consisting of 49 groups.

(b) 376 assesseees consisting of 41 groups.

(c) The number of instalments granted varied from case to case depending on the circumstances and financial position of the assessee. In some cases the demands raised as a result of the settlement were made payable in one lump sum immediately on the issue of the Government's order. In others instalments varying from 3 to 10 were granted. Generally, the instalments were distributed so as not to fall beyond March, 1958.